

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE AND INSURANCE)

NEW DELHI: THE 23rd January, 1974.

NOTIFICATION  
INCOME TAX

NC. 545 (F.No.404/16/74-ITCC); In exercise of the powers conferred by sub-clause (iii) of Clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises S/Shri P.B.Audhya and J.N. Prasad who are Gazetted Officers of the Central Government to exercise the powers of Tax Recovery Officers under the said Act.

2. This Notification shall come into force with effect from 25th January, 1974.

Sd/-

(M.N. Nanbiar)

Under Secretary to the Government of India

The Manager,  
Government of India Press,  
New Delhi.

No. 545(F.No.404/16/74-ITCC):

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Addl. Commissioners of Income-tax.
3. All Directors of Inspection.
4. The Director, IRS(DT) Staff College, Nagpur.
5. The Comptroller & Auditor General of India, New Delhi (25 copies).
6. The Chief Secretary, Govt. of Bihar, Patna.
7. The Accountant General, Bihar, Ranchi.
8. Shri P.B. Venkatasubramanian, Joint Secretary and Legal Adviser, Ministry of Law, New Delhi.
9. All Sections/Officers in Board's office.
10. Bulletin Section (3 copies).
11. Guard file.

No. CC

7/65/203/RSP/73.

(M.N. Nanbiar)

Under Secretary to the Govt. of India.